159

(letting up of Power Projects in Andhra Pradesh

- 499. DR. Y. LAKSHMI PRASAD: #i]l the PRIME MINISTER be pleased to state:
- (a) the details of Power Projects cleared to be set up in Andhra Pradesh; and
- (b) the future plans to augment the supply of Power in Andhra Pradesh in view of severe power shortage in the State?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. VENUGOPAIACHARI): (a) The details of power projects cleared techno-economically for being set up in Andhra Pradesh are as follows:-

SI. No.	Name (if the Project	Capacity (MW)
1.	Jegurupadu CCGT (T) (M/s. GVK Industries)	216
2.	Priyadarshini HEP (H) Jurala	6x36.9
3.	Godavari CCGT (T) (M/s. Spectrum Power Generation Ltd.)	208
4.	Nagarjunasagar HEP (H) Tail Pond Dam	2x25

Singur MW), (b) **HEP** (15)Kothagudem TPS (250 MW) and Jegurupadu (45 MW) are expected to be commissioned during the current year *hich is likely to ease the power shortage 'n Andhra Pradesh. In addition, the future plans include inter-alia augmenting Additional generating capacity by short testation projects, improving

performance of existing power stations, implementing demand side management and conservation measures, and expediting the commissioning of ongoing projects.

Development of Land allotted to Mohan Meakins Sehkari Awas Samity

500. SHRI RAJ NATH SINGH: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that U.P. Avas Vikas Parishad is developing Vasundhara town-ship on the outskirts of Delhi;
- (b) whether land for residential purposes has been allotted in sector 5 of the above town-ship to Mohan Meakins Sehkari Avas Samiti:
- (c) whether U.P. Avas Vikas Parishad had failed to develop the Society's land for a long period, if so, the reasons therefor;
- (d) whether compensation for above land is yet to be paid to the farmers as per existing guidelines, if so, the details thereof; and
- (e) whether any time frame has been drawn to develop the above land, if so, the reasons for not adhering to the time frame?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT/ (DR. VENKATESWARLU): (a) to (e) The information is being collected and will be laid on the Table of the Sabha. 501. [With Drawn]

Deep Sea Fishing licences to foreign charter ships

- 502. SHRI K.R. MALKANI: Will the of FOOD PROCESSING Minister INDUSTRIES be pleased to state:
- (a) whether it is a fact that Government have issued licences to more than a hundred foreign charter ships for deep sea fishing in India'a Exclusive Economic Zone:

- (b) if so, the damage caused to India's own fishing wealth and fishing industry as a result thereof;
- (c) whether labour unions and coastal States have demanded cancellation of all these licences; and
- (d) whether Government propose to accede to this demand and if so, by when?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY): (a) There are 15 valid charter permits as on 15.7.96 and only 4 vessels out of these are in operation.

- (b) There is no scientific data/report to the effect that chartered vessels have caused damage to Indian fishing wealth and fishing Industry. It has been found that the catch from these vessels, being less than 0.5% of the total marine production in 1995, is too small a proportion to pose such a threat.
- (c) Fishermen's groups and some coastal State Governments have demanded cancellation of charter permits, joint venture/leasing permissions etc.
- (d) The Government had constituted a Review Committee to make recommendations for review of the decosea fishing policy. This Review Committee has submitted its report and one of its recommendations is that charter permits may be cancelled, subject to legal processes as may be required. Action has been initiated at inter-Ministerial level to examine these recommendations.

बहुराष्ट्रीय कम्पनी द्वारा इलेक्ट्रॉनिक औद्योगिक इकाइयों की स्वापना

503. श्री एस॰एस॰ सुरजेवन्नाः श्री अजीत जोगीः

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:

 (क) क्या सरकार ने किसी महुराष्ट्रीय कम्पनी को देश में पूर्ण स्वामित्व आधार पर इलेक्ट्रॉनिक औद्योगिक एकक स्थापित करने के शिव अवसंत्रित किया है और हैं निर्वात करने की अनिवार्य सर्त से भी खूट दे दी मृहं है

- (ख) यदि हां, तो तलांगंधी न्यौग्र क्या है:
- (ग) क्य आम इसोमाल के इलेक्ट्रॉनिक उत्पादों है उद्योगों और टी॰ वी॰ मैन्यूफेइन्स्स एसोसिएशन इंडस्ट्री है प्रतिनिधियों ने इलेक्ट्रॉनिकी उत्योग के क्षेत्र में दिन् निवेश को प्रोत्साहित न करने का कोई अनुरोध किया है.
- (भ) यदि हां, तो क्ष्म सरकार इस संबंध में धी_{जून} नीति को समीक्षा करने का विचार रखती है; और
- (क) यदि हां, तो तस्संबंधी ब्यीग क्या है; और व्हें नहीं, तो इसके क्या कारण हैं?

खेजना तथा कार्यक्रम कार्याम्बयन मंत्रालय हे राज्य मंत्री तथा विकान और प्रौद्योगिकी मंत्रालय हे राज्य मंत्री (श्री योगेन्द्र के॰ अलघ): (क) और (ख) औद्योगिक नीति पर दिनांक 24 जुलाई, 1991 खे स्थन के पटल पर रखा गया वन्तव्य विदेश पूंचीनिक्त का स्खगत करता है जो देश के औद्योगिक विकास हे हित में है तथा इससे प्रौद्योगिकी इस्लंबरण, विपणन में विशेषक्रता, आधुनिक प्रकंपकीय तकनीकों के प्रवर्तन तथ निर्यात संवर्धन की नयी संभावकाओं के सहायक लाध प्राप्त होते हैं। विदेशी साम्य पूंची का निवेश नीति मे निर्यारित सिद्धांतों तथा सरकार की पूर्व अनुमति की रातें के अधीन है। तदनुस्तर, पारत सरकार ने इलेक्ट्रॉनिकी हैं। क्षेत्र से संवंधित मामलों को अनुमोदित किया है।

- (ग) उपमोक्ता इलेक्ट्रॉनिकी तथा टीवी विनिर्मा संघ (सेटमा) ने उपभोक्ता इलेक्ट्रॉनिकी के क्षेत्र बहुएष्ट्रीय व्यापारिक कम्पनिकों को अनुमति देने तथा निर्वात की किसी बाध्यता के बिना क्ता-प्रतिकात विदेश साम्या पूंजी वाली कम्पनिकों को अनुमति देने के लिए रिस्तम्बर 95 में अध्याबेदन किया था।
- (घ) और (क) इलेक्ट्रॉनिकी के क्षेत्र के लिए विदेश पूंचीनिक्त के बादे में बहुराष्ट्रीय कम्पनियों से प्रार्थ प्रस्तावों पर विदेशी पूंचीनिक्त से संबंधित सरकार के सामान्य नीति के अनुसार कार्यवाई की जा रही है;

Application of Agri-Electronic Instruments

504. SHRI SURINDER KUMAB SINGLA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased W

(a) whether it is a fact that the Agf' electronic instrrraents developed by th^c